

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 495/TT/2014

Date: 16.1.2016

To

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Truing up transmission tariff for 2009-14 tariff block and determination of tariff for 2014-19 period for 400 KV D/C Meerut-Kaithal (Quad)TL along with associated bays under "Northern Region System strengthening scheme-XI".

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 22.1.2016:-

- a. The details depicting the un-discharged liabilities, if any, to be recovered in future in respect of the assets covered in the instant petition.
- b. Reconciliation statement of the initial spares claimed as per petition, tariff forms and Auditor`s certificate depicting the capital as on DOCO and actual initial spares.
- c. Submit reconciliation statement of actual debt and equity, approved by the Commission in order dated 21.6.2011 in Petition No. 327/2010 and claimed by the petitioner in respect of capital cost as on COD and for additional capitalization during 2009-14 and 2014-19.

Yours faithfully,

Sd/-
(V. Sreenivas)
Deputy Chief (Legal)